

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).9484/2008

(From the judgment and order dated 19/12/2008 in BA No. 1546/2008
of The HIGH COURT OF DELHI AT N. DELHI)

RAM KARAN & ORS. Petitioner(s)

VERSUS

STATE OF NCT OF DELHI Respondent(s)

(With appln. for exemption from filing c/c of the impugned Judgment
and anticipatory bail)

Date: 25/12/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN (IN CHAMBERS)
HON'BLE MR. JUSTICE G.S. SINGHVI

For Petitioner(s) Mr. R.N. Mittal, Sr.Adv.
Mr. Sanjay Bansal, Adv.
Mr. Manoj Kumar, Adv.
Mr. G.K. Bansal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

After addressing us for some time learned senior counsel
appearing for the petitioners seeks some time to place on record some
additional documents.

As prayed, let the matter be listed after two weeks.

[Usha Bhardwaj]
Court Master

[Vijay Dhawan]
Court Master